fications (Hindi and English versions) under sub-acction (6) or vection 3 of the Essential Commodities Act, 1955:---

- (i) The Sugar (Price Determination). Order, 1972, published in Notification No. G. S. R., 309 (E) in Gazette of India dated the 15th June, 1972.
- (ii) The Levy Sugar Supply (Control) Order, 1972, published in Notification No. G. S. R. 310 (E) in Gasette of India dated the 15th June, 1972.
- (iii) The Levy Sugar Supply (Control) Amendment Order, 1972, publiahed in Notification No. G. S. R. 318 (E) in Gazette of India dated the 20th June, 1972.
- (iv) The Sugar (Price Determination) Amendment Order, 1972, published in Notification No. G. S. R. 344 (E) in Gazette of India dated the 19th July, 1972.

[Placed in Library. See No. LT-3367/72].

- (2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) (a) Report (1971) of the Tariff Commission on the cost structure of and fair price payable to the Vanaspati Industry. [Placed in Library. See No. LT-3368/72.]
 - (b) Government Resolution No. 6—VP (15)/72 dated the 27th July, 1972 notifying Government's decisions on the above Report (Hindi and English versions.) [Placed in Library. See No. LT-3369/72.]
 - (ii) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in Library. See No. LT—3369/72.]

REVIEW AND ANNUAL REPORT OF HANDS-CHAPTS AND HANDLOOMS EXPORTS CORPORATION OF INDIA LTD., AND CERTIFIED ACCOUNTS OF EXPORT INSPECTION COUNCIL AND EXPORT INSPECTION AGENCIES AND CARDAMOM BOARD FOR 1970-71

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) I I hog to lay on

the Table-

- A copy of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956—
 - Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1970-71.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Compteelier and Auditor General thereon.

[Placed in Library. See No. LT-3370/72]

- (2) A copy of the Certified Accounts (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1970-71 together with the Audit Report thereon, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964. [Placed in Library. See No. LT—3371/ 72.]
- (S) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulans, for the year 1970-71 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965. [Placed in Library. See No. LT.... 3372/72.]

Annual Report (Part II) of Resistrar of Newspapers

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table—

- A copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1970.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in Library. Sas No. LT,-3373/72.]

MR. SPEAKER: With your permission, the order will be changed so that they will be freed earlier because after that we can place all these things together, call attention, 377 and all that.

SHRI SEZHIYAN: Call attention is on an urgent and important matter and this matter should be studied by the Rules Committee.

MR. SPEAKER: The formal business should be finished; there should be no controversy about it. I hope you will all kindly agree to it.

13.47 hrs.

STATEMENT CORRECTING ANSWER TO S. Q. NO. 14 RE BEHAVIOUR OF DOCTORS IN DELHI HOSPITALS TO-WARDS VICTIMS OF A CAR ACCIDENT

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT): I beg to lay a statement correcting the answer given on the 31st July, 1972 to Starred Question No. 14 by Shri D. K. Panda regarding the behaviour of Doctors in Delhi hospitals with victims of car accident.

Statement

In the statement referred to in reply to Starred Question No. 14 on 31st July, 1972 by Shri D. K. Panda, it was stated that of the 10 patients 2 subsequently died, 6 were discharged and 2 were still under treatment at the All India Institute of Medical Sciences Hospital. The number of persons who died and who were discharged was given incorrectly and I wish to correct the same. The correct position is that out of 10 patients 4 died subsequently, 4 were discharged, 1 left against medical advice and 1 patient is still usider treatment at the Hospital.

I regret the inconvenience caused to the House.

15.48 hrs.

STATEMENT RE CRASH OF AN INDIAN AIRLINES FOKKER FRIENDSHIP AIR-CRAFT NEAR PALAM AIRPORT ON 11. 8. 1972.

MR. SPEAKER : Dr. Karan Singh. SHRI S. M. BANERJEE (Kanpur) : Why not a call attention motion on this matter? We have demanded a judicial enquiry. I tell you that people from Calcutts, Members from Calcutta, Madras all travel in Caravelle or jets; we have to travel in Fokker Friendship; it is people like us who die. . . (Interruptions.)

SHRI JYOTIRMOY BOSU (Diamond Harbour); This type of statement takes us nowhere because the Minister says things which we do not accept. We say that this accident took place due to lack of precision approach radar. They have not installed it in India. Please allow us either 193 discussion or call attention; let us not hear son motu statements from the Ministers.

MR. SPEAKER: Let him make the statement.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARANSINGH): It is with shock that the Hon'ble Members will have learnt of the tragic crash of Indian Airlines Fokker VT-DME on the night of the 11th. The aircraft was on a scheduled flight from Bombay to Delhi via Indore, Bhopal and Gwalior and took off from Gwalior at 9.10 p. m. The aircraft had 14 passengers and 4 crew members on board. After leaving Gwalior it was in normal contact with the Delhi air traffic control. The weather situation over Delhi was communicated to the aircraft in flight. It approached the runway in order to effect an instrument landing but was unable to land on its first attempt and carried out a missed approach. It then made a circuit for a second approach to land and reported to the Control tower that its position was then over the outer marker. The pilot was directed by the Control tower to report "visuai". There was, however, no response from the plane and in spite of repeated calls to it contact could not be re-established.

At 10.44 p.m., two minutes after the last contact had been made with the aircraft, sescue and fire fighting services were alerted. At 10.53 p.m. an Indian Airlines Caravelle which was then coming in to Delhi was also directed to look out for the missing aircraft. Two minutes later a report was received from the Caravelle that a fire had been observed towards its left side, short of the middle marker. The rescue and fire fighting services were immediately directed to proceed along the final approach area and to make a thorough season between the outer and the middle marker. A crash fire sender, a rescue sunities